

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
COURT-VI

Item No. 609  
IB-1032/ND/2018

IN THE MATTER OF:

M/s. Punjab National Bank (International) Ltd.

...PETITIONER

Vs.

M/s. Superior Industries Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 26.09.2022  
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor

:Sr. Adv. Krishnendu Datta, Adv.  
Mithilesh Kumar Pandey.

For the Respondent/Corporate Debtor

:Mr. Anil K Airi, Sr. Adv; Mr. Ravi  
Krishan Chandna, Adv; Mr. Mudit  
Ruhella, Adv; Mr. Aman Dhaiya, Adv,  
Mr. Karan Chhibber, Adv.

ORDER

Arguments of the Corporate Debtor in this matter are completed. Rebuttal is in the progress. For continuation of the arguments of rebuttal, list this matter on 14.10.2022 as the Counsels for both the parties have consented to argue the matter on 14.10.2022.

List this matter alongwith all the IAs which were listed today on 14.10.2022.

— Sel —

(Rahul Bhatnagar)  
Member (T)

— Sd —

(P.S.N Prasad)  
Member (J)